



**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
CUTTACK BENCH, CUTTACK**

O.A. 399 of 2016

**In the matter of:**

An Application U/s- 19 of the  
Administrative Tribunal Act, 1985

**In the matter of:**

Pitabas Mallick, aged about 36 yrs,  
S/o- Birat Mallick, residence of  
Takara, P.s- Daspalla, Dist- Nayagarh.  
At present discharging his duties as  
G.D.S M.C, Balisahi, S.O. Under Puri  
Head Quarter, At/Po/Dist- Puri

..... .... .... .... .... .... **Applicant**

**Vrs**

1. Union of India represented through its

*Pitabas Mallick*  
13.6.16

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*Pitabas Mallick*

13 JUN 2016



secretary cum Director General of Post, Ministry of communication at Dak Bhawan, Sansad Marg, New Delhi-110001.

2. Chief Post master General, Odisha Circle, At/Po- Bhubaneswar, Dist- Khurda.
3. Senior Superintendent of Post offices, Puri, Divn. Puri, At/Po/Dist- Puri.
4. Asst. Superintendent of Post (In-charge) Puri Sub Division, At/Po/Dist- Puri.
5. Sri Gopal Krushna Barik GDS, M.C. Chilika, Nuapada, B.O. At/Po- Chilika, Nuapada, Dist- Khurda.

..... .... .... .... .... Respondents.

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*Pitalkishor Mallick*

**O R D E R (ORAL)**  
**Dated: 14.06.2016**

**R.C.MISRA, MEMBER (ADMN.):**

Heard Mr. S.Pattnaik, Ld. Counsel for the Applicant, and Mr. B.Swain, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The applicant, in this case, has approached the Tribunal challenging the transfer order dated 30.05.2016 passed by the Assistant Superintendent of Post Offices, Puri Sub Division, i.e. Respondent No.4, by which he has been directed to join as GDS MC of Chilika, Nuapada B.O. On the other hand, Respondent No.5 has been asked to join in the present place of posting of the applicant at Balisahi S.O. under Puri Head Quarter. The applicant has not made any representation to the concerned authority, i.e. Sr. Superintendent of Post Offices, Puri Division (Respondent No.3) and, therefore, departmental remedy in this matter has not been exhausted.

3. Considering the submissions of Ld. Counsels for both the sides, I dispose of this O.A. at the stage of admission by allowing the applicant to make a representation ventilating his grievance before Respondent No.3 within a period of one week from today and if such a representation is received by Respondent No.3 then he is directed to dispose of the said representation with a reasoned and speaking order and communicate the same to the applicant within a period of two weeks from the date of receipt of the representation. As an interim measure, it is directed that the status quo in respect of the continuance of the applicant shall be maintained till the representation is disposed of and decision communicated to the applicant.



4. With the aforesaid observation and direction, this O.A. stands disposed of.

5. As prayed, copy of this order along with paper book be sent to Resp. No. 3 by Speed Post at the cost of the applicant for which Mr. Pattnaik undertakes to file the postal requisites by 16.06.2016.



(R.C.MISRA)  
MEMBER (A)

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